HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE: W.P.(SR).No.45131 of 2026

PROCEEDING SHEET

Sl. No	DATE	ORDER	Office Note
01.	21.10.2026	**AGD, J** The learned counsel for the Petitioner relied on the Judgment of ***Kumkum Devi v. The State Election Commission, Bihar & Others***[1], contending that in the identical situation, the Division Bench of High Court of Patna interfered in the writ jurisdiction. Sri V. Sai Kumar, learned counsel for the Petitioner submits that the receipt acknowledging accepting of his nomination, which is filed along with the writ petition, shows that his nomination is accepted and the original receipt is with the Writ Petitioner. Sri K. Ajay Kumar, learned counsel for the Respondent No.1 submits that his nomination is rejected. Thus, the writ will not lie before this Court and relies on the Judgment of ***Meenakshi Natarajan v. Election Commission of India***[2] and also Full Bench Judgment of this Court in ***Kala Ramakrishna v. State of Andhra Pradesh*** and submits that the disputed fact of whether his nomination is rejected or accepted, shall be relegated to the Election Tribunal. Smt. S. Pranathi, learned counsel for	

[1] MANU/BH/0691/2017
[2] 2026 INSC 643

		Respondent No.4 submits that the disputed question of fact accepting nomination or rejecting nomination shall be agitated before the jurisdictional the Election Tribunal. The grievance of the Writ Petitioner cannot be agitated in the Writ Court. The Court is making it clear, it is not going to adjudicate either the nomination is accepted as contended by the Writ Petitioner or rejected as contended by the 1st Respondent, as there is dispute on P2/accepting of the nomination and the signature on it said to be of the Election Officer. When this serious issue is raised before this Court, the same must be addressed. This Court is of the *prima facie* view that the affidavit of the 2nd Respondent will be required to address the limited issue. Thus, both parties are directed to assist the Court on this limited issue with the legal position. List on 23.10.2026. **AGD, J** GRL/VSR	